



2026:AHC:22055

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1298 of 2026

Amrita Kushwaha

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kamlesh Kumar Yadav, Vinay Kumar Jaiswal
Counsel for Respondent(s)	: C.S.C., Sudhir Bharti

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to I. Issued a writ, order or direction in the nature of certiorari calling the records of resolution passed by the respondent no. 5 for terminating the petitioner service on the post of Panchayat Sahayak for the Gram Panchayat Garahiya Pathak, Taraya Sujan, District Kushinagar and quashing the same; II. Issued a writ, order or direction in the nature of certiorari quashing the advertisement dated 08.12.2025; III. Issued a writ, order or direction of a suitable nature commanding the respondent authorities to disburse the pending honorarium to the petitioner within a stipulated time as Hon'ble Court specified; IV. Issued a writ, order or direction of a suitable nature commanding the respondent authorities to not interfere in the working of the petitioner on the post of Panchayat cahayak and pay to the Honorarium time to time; V. a writ, order or direction in the nature of which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case; VI. Award cost to the humble petitioner throughout of the present writ petition, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

February 2, 2026

Rajesh

(Vikas Budhwar,J.)